

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

MAN DAY THE ~~fourteenth~~ DAY OF ~~September~~  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B.N.JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 569/87

Between:-

- 1) M. Koteswara Rao
- 2) L. Venkateswara.

.....Applicants.

- 1) The Divisional Railway manager,  
SC. Railway, Vijayawada.
- 2) The Senior Divisional personnel officer,  
South Central Railway, Vijayawada.
- 3) The Divisional personnel officer,  
SC. Rly, Vijayawada.

.....Respondents.

Application under Section 19 of the Administrative Tribunals Act, 1985 praying that in the circumstances stated therein the Tribunal will be pleased to (i) direct the respondents herein to include their names in the seniority list of fitters (R.S) in the scale as Rs. ~~260/-~~ 260-400/- T.R.s. department published No. B/P. 612/II TR/ Vol. 2 dt. 10-9-85, taking into consideration

- i) of their entry into the grade;
- ii) to direct the respondents to give benefits which the applicants are entitled on inclusion of their names in the said seniority list, such as promotion, monetary benefits etc,

ORIGINAL APPLICATION NO.569/87

(ORDERS OF THE TRIBUNAL)

The applicants herein, who are working as Skilled Artisans/Fitters (R.S.), T.R.S. Dept., S.C. Railway, Vijayawada are questioning the Memorandum No. B/P.612/II/TR/Vo., 2, dated 10-9-1985 issued by the Sr.D.P.O., S.C. Rly., Vijayawada wherein the names of the applicants were not included in the Seniority List of Electrical Fitters. They claim that they were promoted as Skilled Artisans/Fitters vide Orders No. PEC/26/84 dated 22-2-1984 of the D.P.O., VIJAYAWADA and that their names ought to have been included in the said seniority list, and that their juniors were included in the said list. They submitted representations to the respondents as shown below :

Applicant no.1 : on 10-10-1985  
Applicant No.2 : on 25- 9-1985

Their representations have not so far been disposed of by the respondents.

2. We have heard Sri Kameswara Ramachandra Rao, Counsel for the applicant and Sri Subrahmanyam for Sri P. Venkatarama Reddy, S.C. for Rlys. We direct the respondents to dispose of the representations of the applicants on the subject according to rules within 30 days from the date of receipt of this Order. With these directions, the application is disposed of at the admission-stage itself.

B.N.Jayashimha  
(B.N.JAYASIMHA)  
Vice-Chairman. 14-9-1987.

D.Surya Rao  
(D.SURYA RAO)  
Member (Judg.)